

SEVERAL HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER : Order, order. If this time is utilised for ventilating certain things which have been addressed to the Chair already, how is it possible to continue? Only suggestions can be made. (*Interruption*) If this goes on I will have to say "nothing will go on record". I am calling Shri Surendranath Dwivedy. He make a may brief suggestion. After him nobody will be permitted. There is some limit to this.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Sir, I am surprised to find that the business announced by the Minister of Parliamentary Affairs does not include a discussion on the report of the Committee on Defections. As you may remember, Sir, last time this assurance was given in this House. It was even said that it will be taken up before the House adjourned but due to want of time that was not done. The first week of this session is over. Even in the second week it is not included anywhere, although I am glad that the Home Minister has even revived the notice for discussion. As you know, Sir, Delhi is thick with rumours that there will be large-scale defections at the time of Presidential elections. Therefore, it is but proper that we discuss this report next week and it should get priority (*Interruptions*).

MR. DEPUTY-SPEAKER: Order, order. The suggestions already made, if accepted, I think will absorb the whole session. Whatever is permissible or practicable may be accepted.

SHRI RANGA : Sir, I want to suggest that the Telengana Debate should be given time as soon as possible.

Secondly, the depredations caused by Naxalbari Communists are a threat to the whole of India. I would like an early opportunity for discussing that.

SOME HON. MEMBERS *rose*.—

DR. DEPUTY-SPEAKER : I have already said that I will not allow any more suggestions. There must be some limit to this. If still hon. Members persist and go

on speaking I will sit quiet and nothing will go on record. Please resume your seats.

SHRI RAGHU RAMAIAH : Sir, I am very grateful to the hon. Members for the suggestions that they have been good enough to make. Some of them we may have to discuss with the Business Advisory Committee. Some of them are matters which the Government has to consider and come to a decision. We shall certainly take into consideration all that has been expressed by various hon. Members and give due consideration to them.

12.49 hrs.

ELECTIONS TO COMMITTEES

(1) General Council of the Indian Schools of Mines, Dhanbad

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : Sir, I beg to move :

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, to members from among themselves to serve as members of the Indian School of Mines, Dhanbad, from the date of their appointment, subject to the other provisions of the said Rules and Regulations."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the member of the Lak Sabha do proceed to elect, in such manner as the Speaker may direct, to members from among themselves to as members of the General Council of the Indian School of Mines, Dhanbad, from the date of their appointment,

subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

(ii) National Shipping Board

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH):
Sir, I beg to move the following :—

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, of the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board for the next term of two years."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board for the next term of two years."

The motion was adopted.

BUSINESS ADVISORY COMMITTEE

Thirty-seventh Report

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHU
RAMAIAH) : Sir, I beg to move the
following :

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 24th July, 1969."

MR. DEPUTY-SPEAKER : The question is,

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 24th July, 1969."

The motion was adopted.

MR. DEPUTY-SPEAKER : Bills to be introduced. Shri Govinda Menon.

SHRI M. R. MASANI (Rajkot) : On a point of order, Sir.

MR. DEPUTY-SPEAKER : After he has moved for leave I shall permit you.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir, I pray for leave to introduce the Banking Companies (Acquisition and Transfer of Undertakings) Bill.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Has the List of Business been changed ?

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : Has the Order Paper been changed ? How can it be changed ?

SHRI M.R. MASANI : He has moved the wrong motion.

SHRI ATAL BIHARI VAJPAYEE : According to the Order Paper item No. 15 is something else.

SHRI SURENDRANATH DWIVEDY : There is confusion.

MR. DEPUTY-SPEAKER : That is a mistake.

SHRI GOVINDAMENON : The hon. Member, Shri Masani, misled me because he rose on a point of order.